

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2840

ANSWERED ON:13.03.2015

PFRDA

Mohan Shri P. C.

Will the Minister of FINANCE be pleased to state:

(a) whether the Pension Fund Regulatory and Development Authority (PFRDA) has finalised new norms or regulations for intermediary institutions including custodians, trustee banks, point of presence and aggregators;

(b) if so, the details thereof;

(c) the size of the corpus as on date; and

(d) the steps taken by the PFRDA to increase the number of subscribers under the New Pension Scheme?

Answer

The Minister of State in the Ministry of Finance (SHRI JAYANT SINHA)

(a) and (b) Yes, Sir. The Pension Fund Regulatory and Development Authority (PFRDA) has finalized the new regulations under Section 52 of Pension Fund Regulatory and Development Authority (PFRDA) Act, 2013. The regulations covering the aspects mentioned therein, including regulations governing intermediaries under National Pension System (NPS) are as under:

- 1.PFRDA (Points of Presence) Regulations, 2015
- 2.PFRDA (National Pension System Trust) Regulations 2015
- 3.PFRDA (Trustee Bank) Regulations, 2015
- 4.PFRDA (Custodian) Regulations, 2015
- 5.PFRDA (Central Recordkeeping Agency) Regulations, 2015
- 6.PFRDA (Aggregator) Regulations, 2015

(c) The size of the corpus under NPS as on 28.02.2015 is Rs.78,491.20 crore as per details below:

S. No.	Sector	Total Asset Under Management (Rs. in crores)
1.	Central Government	Rs.36,050.59
2.	State Government	Rs.34,971.58
3.	Corporate	Rs.5,424.31
4.	Unorganised	Rs. 582.56
5.	NPS-Lite	Rs.1,462.16
6.	Total	Rs.78,491.20

(d) The PFRDA has taken the following steps to increase the number of subscribers under the NPS:

1. Media Campaign for creating awareness about NPS is carried out through print and electronic media.
2. Dedicated Help Desk is functional for providing information about NPS to the prospective subscribers.
3. Participation in conference / seminars / panel discussion organised by intermediaries like Central Recordkeeping Agency, Points of Presence (PoP) etc. or by industry associations like CII, FICCI, ASSOCHAM, PHD Chamber of Commerce.
4. Taking proactive steps to encourage corporate employer to join the NPS for providing pension benefits to the employees.
5. PFRDA inter-alia, supports PoP in their marketing / promotion efforts. PFRDA officials visit corporates directly as well as along with the officials of PoPs for creating awareness and also interface with corporates to provide NPS related information / clarification.
6. Regularly following up with all Central Government Ministries on implementation of NPS in Central Autonomous Bodies (CAB).